User Manual
(Management User)
### Amendment Log

<table>
<thead>
<tr>
<th>Version Number</th>
<th>Date</th>
<th>Change Number</th>
<th>Brief Descriptions</th>
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1. Introduction

National Informatics Centre Software Development Unit (NIC SDU), Pune, has been entrusted with the task of software development of eCourts application for the country. The eCourts is an eCourtIS (eCourt Information System) Software which is currently implemented in all the Establishments (District Courts and Taluka Courts) across India. The application is completely based on Open Source Technology.

1.1. Scope

The scope of this document is to provide assistance to the Judicial Management on how to use various tools provided in the eCourts application to monitor the pendency and performance of the courts.

1.1.1. Audience

This target audience for this document is the Judicial Management. This manual will guide the Individual Judges/Establishment Heads/High Court Management to use various modules and reports of the eCourtIS Application.

1.1.2. Purpose of this Document

This document will assist Judges to oversee the performance, monitor the pendency and expedite the process of justice delivery of own court or complete establishment. It provides an insight on the various modules and reports provided in the eCourtIS application that help the judges achieve this goal.

1.1.3. Objective of this Document

The main objective of this document is to provide insight on the following modules to enable Judges to monitor the pendency:

- Dashboard
- Today’s Cases
- Daily Proceedings
- Disposal Report in the Proceedings Report Section
- Balance Sheet in the DJPMC Section
- Pending Reports (Court Wise, Stage Wise, Nature of Case and Party Wise) in the DJPMC Section
- Data Health Card in DJPMC Section
- Calendar
- Query Builder
- Mobile APP
1.1.4. Document Organization

The structure of the document first includes the **Title page**, followed by Chapters which are then subdivided into subtopics.

*For example, DJPMC* denotes the chapter which is further subdivided into topics such as *Judge wise Monthly Report, Contested Disposal Report etc.* Each topic may be further subdivided into two subtopics to explain options such as *Add, Modify, Delete, or Report* subunits.

1.1.5. Conventions

**Table 1: Table for Conventions**

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Convention</th>
<th>Description</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Call-outs</td>
<td><strong>Call outs</strong> are included in the screenshots which highlights the steps. This callout instructs you to perform a step like Click here.</td>
</tr>
<tr>
<td>2.</td>
<td>Emphasis</td>
<td>Unusual or important words and phrases are marked with a special font. For example messages are displayed as, <em>“Modification Successful”</em> or <em>All the mandatory fields are marked with an asterix (</em>)*. <em>Please fill all mandatory fields</em></td>
</tr>
<tr>
<td>3.</td>
<td>Internal cross references</td>
<td>Cross References within the document is displayed as <strong>Hyperlinks</strong>. These hyperlinks will direct you to the related text within the document. For example, consider the step given below: <strong>Enter all the details as explained in section 2.1.1.1, step 05 onwards</strong>, here section 2.1.1.1 is a hyperlink that will take you to the mentioned section for reference content.</td>
</tr>
<tr>
<td>4.</td>
<td>Fonts</td>
<td>We have used Calibri with <strong>size 12 points</strong> for content throughout the manual. For heading we have used the Style <strong>Heading 1(Main Headings)</strong> from MS Word Styles. For subheading (subtopics) we have used <strong>Heading 2</strong> and <strong>Heading 3</strong> from MS Word Styles.</td>
</tr>
<tr>
<td>5.</td>
<td>Bold</td>
<td>We have used bold formats for words which represent <strong>fields, tabs, and buttons</strong>. For example: <strong>Show Menu tab, Case Type</strong> select box, or <strong>More Acts</strong> button</td>
</tr>
</tbody>
</table>
6. Submit

Submit button is used to save the information. The Submit button performs the Save function.

1.1.6. References

Table 2: Table for References

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Title</th>
<th>Publisher/Author</th>
<th>Version</th>
<th>Release Date</th>
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<tbody>
<tr>
<td>1.</td>
<td>Management Manual</td>
<td>eCourts Project</td>
<td>1.0</td>
<td></td>
</tr>
</tbody>
</table>

1.1.7. Problem Reporting

For problem reporting in Technical issues please contact National Informatics Centre, Software Development Unit, in Pune and for Functional issues please contact eCommittee, Supreme Court of India.
2. Product Features

This section gives information about Installation Instructions and General Operating Instructions.

Installation Instructions covers the Hardware Requirements and Software Requirements for the Court Module.

General Operating Instructions guides you to login into the Court Module.

2.1. Installation Instructions

2.1.1. Hardware Requirements

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Operating System</th>
<th>Configuration</th>
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<tbody>
<tr>
<td>1.</td>
<td>Ubuntu</td>
<td>3.7</td>
</tr>
<tr>
<td>2.</td>
<td>Server API</td>
<td>2.0 Handler</td>
</tr>
</tbody>
</table>

2.1.2. Software Requirements

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Software</th>
<th>Version</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Apache (Server Software)</td>
<td>Apache/2.2.22 (Ubuntu)</td>
</tr>
<tr>
<td>2.</td>
<td>Postgres</td>
<td>9.2</td>
</tr>
<tr>
<td>3.</td>
<td>PHP</td>
<td>5.3.10</td>
</tr>
</tbody>
</table>

2.2. General Operating Instructions

One has to login as a Court User in order to use the modules and reports provided.

- You have to select the Establishment from the Select field and login using the Login ID and the Password.
- When you login, the Home Page with the Show Menu tab is displayed.
Figure 1: Login screen
3. Dashboard

After you log in, the **Dashboard** is displayed. The **Dashboard** interface displays important information (key performance) at a glance using Statistical Reports and Graphical elements such as **Pie charts** and **Bar charts**. The dashboard aims to help communicate the key information to the Court User/Management/Judges. It is also a very helpful tool for the Court User/Management/Judges to monitor the overall performance of the court. This section covers in detail all the features included in the dashboard. **Refer to Figure Number 2 for the Dashboard.**

![Dashboard Image]

**Figure 2: Dashboard**

The Dashboard displays the information given below:

Result set for **Civil and Criminal Cases** is shown in *table format*. Here, the system displays the Civil, Criminal, and Total (Civil and Criminal) in terms of Today’s Listed Cases, Undated Cases as on date, My Disposal in this Month (**Disposed Cases for this month**), and My Pending Cases. The **table format** will show the details given below:
3.1. **Today’s Cases**

Today’s Cases shows all the cases that are to be listed on the given day. **Refer to Figure Number 3**

The **Number of Cases** is displayed as links. When you click this link, the system will display the **List of Cases Listed Today** report.

For example take **Today’s Cases**; here the total numbers of cases are 40 in the Civil row. This number is displayed as a link (green in colour). When you click this number, the **Today’s Cases Report** screen is displayed. **Refer to Figure Number 4.** The report shows the following details:

- a) Cases (is highlighted in green as a link, which when clicked shows the Case Details)
- b) Party Name
- c) Name of Advocate
- d) Next Purpose
- e) Next Listing Date
3.1.1. Case History

The Cases column displays the Case Details as a link. When you click this link, the system will display the “Case History” of that particular case. The Case History will display the case information such as:

- Case Details
- Case Status
- Petitioner and Advocate
- Respondent and Advocate
- Acts
- Subordinate Court Information
- Writ Information
- Case Transfer details between the Courts
- In case you want to navigate back to the Home Page, click Back link.

(Refer to Figure Number 5 for the Case History screen)
3.2. Undated Cases

Undated Cases shows all the cases where Next Date of Hearing has not been given. The count should ideally be ‘0’. This can be taken care of by giving next date to these cases. Refer to Figure Number 6.

![Figure 5: Case History](image)

![Figure 6: Undated Cases](image)
The **Number of Cases** is displayed as **links**. Here the total numbers of cases are **32** in the Civil row. This number is displayed as a link (green in colour). When you click this **link**, the system will display the following screen. **Refer to Figure Number 7.**

![Figure 7: Undated Cases Report Selection Screen](image)

To view the report you can either select Civi, Criminal or Both- Civil and Criminal, from the options provided and click on **View** button to see the Undated Cases Report. **Refer to Figure Number 8** for the Undated Cases Report.

The report shows the following details:

1. Case No.
2. Party Name
3. Next Date

![Figure 8: Undated Cases Report](image)
3.3. **My Disposal in this month**

My Disposal in this month will show the judge the list of all the cases that has been disposed in the current month in his/her court.

Refer to Figure Number 9.

![Figure 9: My Disposal in this month](image)

The **Number of Cases** is displayed as links. Here the total numbers of cases are 1 in the Civil row. This number is displayed as a link (green in colour). When you click this link, the system will display the following screen. Refer to Figure Number 10.

The report shows the following details:

a) Cases
b) Party Name
c) Name of Advocate

![Figure 10: My Disposal in this month Report](image)
The **Cases** column displays the **Case Details** as a link. When you **Click** on this link, the system will display the “**Case History**” of that particular case. Refer to Figure 5 for Case History.

### 3.4. My Pending Cases

My Pending Cases will show the judge the list of all the cases that are pending as on date in his/her court. Refer to Figure Number 12.

![Figure 11: My Pending Cases](image)

The **Number of Cases** is displayed as links. Here the total numbers of cases are **391** in the Civil row. This number is displayed as a link (green in colour). When you click this link, the system will display the following screen. Refer to Figure Number 12.

The report shows the following details:

a) Cases  

b) Party Name  

c) Name of Advocate
Figure 12: My Pending Cases Report

The Cases column displays the Case Details as a link. When you Click on this link, the system will display the “Case History” of that particular case. Refer to Figure 5 for Case History.
3.5. Mediation Corner and Count

Here, the count of matters referred to Mediation is displayed in a table format. It displays the count of cases that are referred and Pending in Mediation, Cases Referred for mediation in this Month, and the Cases that have Completed Mediation in this Month and are referred back to the court, Cases along with their count. (Refer to Figure Number 13)

<table>
<thead>
<tr>
<th>Mediation Corner</th>
<th>Count</th>
</tr>
</thead>
<tbody>
<tr>
<td>Pending in Mediation</td>
<td>1</td>
</tr>
<tr>
<td>Mediation Cases Referred in this Month</td>
<td>1</td>
</tr>
<tr>
<td>Completed in this Month</td>
<td>0</td>
</tr>
</tbody>
</table>

Figure 13: Mediation Corner and Count

The figure above shows the count of cases that are Pending in Mediation and the Mediation Cases Referred in This Month as 1. This count is displayed as a link. When you click this link, the system will display the report. For example, take the count 1 of cases pending in Mediation. When you click this link the Pending Cases in Mediation report will be displayed. This report will display details such as:

- Case with Case Type, Registration Number and Year of Registration
- Reference Date
- Result
- Member Name

(Refer to Figure Number 14)
3.6. **Viewing Pending Cases through the Dashboard**

This block displays the list of **Pending Cases**. You can view the pending list for **Civil**, **Criminal** or **Both** the types of cases together. Here, you have to enter the **Top** number of pending cases that you want to view.

By default **10** is shown in the text box. The system will display the list of **top 10 Pending** cases. Facility is available to user to change the default **10** figure to any number of choice. For ex top 100, 50 etc can be given in the text box.

**Procedure:**
1. Select the radio button for **Civil**, **Criminal**, or **Both**.
2. Enter the number for e.g. **10**, in the **Top** field to view the **Top 10** pending cases.
3. Click the **Pending Cases View** button. The list of top **10 Pending cases** is displayed. (Refer to Figure given below)
Figure 16: Pending Cases Report

(*Note: All the entries displayed in the screen shot are as examples only)

This report will show the **Cases** with the details given below:

- Cases
- Date of Registration
- Age
- Hearing Date
- Next Purpose
  - If Civil is selected – Top 10 Civil Cases are shown.
  - If Criminal is Selected – Top 10 Criminal Cases are shown.
  - If Both is selected – Top 10 Cases (including Civil and Criminal) are shown.

The **Cases** column displays the **Case Details** as a link. When you **Click** this link, the system will display the “**Case History**” of that particular case. Refer to Figure 5 for Case History.

### 3.7. Case Type wise Pendency Bar Chart
The **Bar Chart** displays the graphical representation of **Case Type wise Pendency** count. This chart displays the pendency Case Type wise. *(Refer to Figure Number 17).*

![Case Type Bar Chart](image)

**Figure 17: Case Type Wise Bar Chart**

*(Note*: All the entries displayed in the screen shot are as examples only)*

### 3.8. **Case Type wise Pendency Pie Chart**

**Pie Chart** is the circle graph used for presentation of **Pending Cases** data. This data is represented in form of a circle with divided sections or segments. Each of these sections or segments represents the percentage of pending cases for each **Case Type**.

The pending cases are grouped or classified according to the number of years they have been pending, as given below:
The categories are marked with a color which makes it easy to identify and understand the pendency of the cases at a glance. (Refer to figure 18 given below)

![Figure 18: Year wise breakup of Pendency](image)

The colors assigned are described in the table given below:

<table>
<thead>
<tr>
<th>S.No</th>
<th>Color Code used</th>
<th>Years</th>
<th>Number of Cases</th>
<th>Pendency in Percentage</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Upto 2 Years</td>
<td>226</td>
<td>51%</td>
<td></td>
</tr>
<tr>
<td>2</td>
<td>2 To 5 Years</td>
<td>128</td>
<td>29%</td>
<td></td>
</tr>
<tr>
<td>3</td>
<td>5 To 10 Years</td>
<td>89</td>
<td>20%</td>
<td></td>
</tr>
<tr>
<td>4</td>
<td>10 To 15</td>
<td>0</td>
<td>0%</td>
<td></td>
</tr>
<tr>
<td>5</td>
<td>More Than 15</td>
<td>1</td>
<td>0%</td>
<td></td>
</tr>
</tbody>
</table>

Table 3: Table for Color Code
The **Pie Chart in Figure Number 22** displays the cases pending for **51% of cases Less than 2 Years** displayed by [ ] colour, **29% of cases pending in the range of 2 to 5 Years** displayed by [ ] colour, and **20% of cases pending between 5 to 10 years** displayed by [ ] colour.

![Pie Chart](image)

**Figure 19: Pendency Pie Chart**

When you place the mouse on a segment of the **Pie Chart**, the corresponding bar chart will display the same data in a more detailed manner, which means that the bar chart will display the total number of each pending Case Type. **Refer to Figure Number 20.**

![Bar Chart and Pie Chart](image)

**Figure 20: Pendency Pie Chart with details**
4. Daily Proceedings

This option provides the facility to record the business transacted during the course of the day. It allows the court to understand the pendency of a matter, to give the Next Date, Record Business and Exhibit, view the entire Case History and so on.

4.1 Case Proceedings

This option provides the facility to record the business transactions during the course of the day. It will also allow the court to understand the pendency of a matter so as to give the Next Date, Record Business and Exhibits, or to view the entire Case History and so on. All the cases that are listed for the day will be displayed in the Case Number select box.

![Figure 21: Navigation pane for "Case Proceeding" screen](image)

To access the Case Proceedings screen, follow the steps given below:

1. On the Navigation pane, click the Case Proceeding menu. (Refer to Figure Number 21)

2. Then, click the Daily Proceedings sub menu followed by Case Proceedings.

3. When you click Case Proceedings sub menu, the Case Proceedings screen with Civil as the selected option is displayed. (Refer to Figure Number 22)
Figure 22: Case Proceedings screen

You can record the business transactions for Civil and Criminal cases. By default, the system will display Civil as the selected option. You can choose the options mentioned above by selecting their respective radio buttons. The system will load the cases in the Case No. select box according to your selection.

The various features are as described below:

There are two tabs, the Proceedings tab and the Presence tab.

**Proceeding tab:**

In the Proceedings tab, you need to add details such as Next Date, Purpose of Listing, Business, Order Passed, Exhibits and Adjournment.
Figure 23: Proceedings tab, Todays Date

a. Todays Purpose, Pending Since

This option lists the Purpose for which the case is listed, for example “Arguments (18)” - indicates the number of times the Case is listed for the same purpose i.e. the Case is listed for Arguments 18th time.

The round circle next to the count is shown in “Green”, “Orange” or “Red” depending on the number of times the Case is listed on the same stage. The Colour Coding is as listed below:

For example

- Green indicates that, the case is listed on the same stage for less than 3 times.
- Orange indicates that, the case is listed on the same stage more than 3 times but less than 6 times.
- Red indicates that, the case is listed on the same stage for more than 6 times.

Pending Since- indicates the pending status of the case
For example, consider Figure Number 24, where Today’s Purpose shows red circle which means that the case is listed on the same stage for 11 times which is more than 6 times and is pending on the stage Evidence since 5 Months and 2 Days.

b. Next Date

This option is used to select the Next Date on which the case is to be listed. Select the Next Date using the calendar control. The calendar control will show the holidays in red, if they are properly updated in the Holiday Master, it will also display the already listed cases scheduled, as per the calendar date. Refer to Figure 25.

Purpose of Listing

This field selects the Purpose/Stage for which the case is to be listed on the next date. By default, the purpose listed on the current date is selected. Refer to Figure 25.

Cases on this Stage/Total Cases

With this feature, you can view the scheduled cases to be listed on the selected date (Next Date). The total number of cases that are matching with the Purpose/Stage of the selected case is displayed. This gives a general idea to the court, on whether the current case can be accommodated on that particular day. Refer to Figure 25.

For example 1/43- indicates that a total of 43 cases are listed, on the selected date (next date) and out of these, 1 Case is listed for the same Purpose/Stage as that of the current case.
c. Business

This option is used to type the short description or summary of the business which is recorded during the day. For example “The Arguments have been heard by both the Advocates”. This is then recorded in the diary and is visible on the kiosk and the website. The full deposition is not expected to be recorded here. Refer to Figure 26.
Figure 26: Business feature
d. **Order Passed**

Short Orders passed in the current case may be selected from the select box. Multiple selections can also be made. Refer to Figure 27.

**Exhibits**

Documents submitted in the court, by the parties or their advocates are marked as Exhibits. Such exhibits are numbered and recorded in the diary. The serial number of the exhibit and its title are entered in this text box. Refer to Figure 27.

---

**Figure 27: Order passed, Exhibits feature**
e. **Adjournment**

This field is used to select the reason for adjournment, if the case is adjourned. Refer to Figure 28.

![Figure 28: Adjournment feature](image)

**Procedure for Case Proceedings**

**Procedure**

1. Select the case no. from the **Case No.** select box.

2. The **Name of the Parties** (Petitioner and the Respondent), “**Today’s Purpose**” and “**Pending Since**” details of the case type are displayed.

3. Select **Next Date** of hearing for the case from the calendar control for **Next Date** and click **Check** button. Select the **Purpose of Listing** from the **Purpose of Listing** select box.

4. When you click the **Check** button, the number of **Cases on this Stage/Total Cases** is displayed. (For example, 3/8 shows that there are 3 cases on this stage out of the total 8 cases)
5. Enter the business transacted for the day in the Business text box. (Enter in local language also)

6. Select the Orders Passed from the Order select box. To select more than one Order, press Ctrl key on the Keyboard and Click on the order that you want to select.

7. Enter the Exhibits and Click the Y button, the Exhibits will be displayed in the text box. (Enter in local language also)

8. Select the Adjournment from the Adjournment select box, if the case is adjourned.

9. **All the mandatory fields are marked with an asterix (*). Please fill all mandatory fields.**

10. Once it is saved, the case will not be shown in the list box and will not be available in the proceedings option again.

**Presentee tab**

This option is used to mark the attendance of the Parties and their Advocates. You can mark the attendance of the Petitioner, Respondent, Extra Parties and their Advocates, by selecting the checkbox provided against them, depending on whether they are present or absent in the court. By default, the attendance is marked as present for all.

![Figure 29: Presence tab](image)

**Presence tab**

In this tab, you can mark the attendance of the Parties and the Advocates.
1. Select the check boxes of the **Parties** and their **Advocates** to mark their attendance.

2. Select the check box of **Called**, **In Progress**, or **Completed** to mark the status of the case.

3. Click **Submit** to save the information into the system. The system will display the message, “**Addition Successful**”.

4. **All the mandatory fields are marked with an asterix (*)**. **Please fill all mandatory fields**.

5. Once it is saved, the case will not be shown in the list box and will not be available in the proceedings option again.

5. **Proceeding Reports**

5.1. **Disposal Report**

This option provides the facility to generate the **Disposal Report**.

![Figure 30: Navigation for "Disposal Report" screen](image)

To access the **Disposal Report** screen, follow the steps given below:

1. On the Navigation pane, click the **Proceedings Reports** menu.

2. Then, click **Disposal Report** sub menu. *(Refer Figure Number 30)*

3. When you click **Disposal Report** sub menu, the “**Disposal Report**” screen with current date in **From Date** and **To Date** fields is displayed. *(Refer to Figure 31)*
Figure 31: Disposal Report screen

Procedure

1. By default, the current date is displayed in the Today’s Date field.
2. You can change the date from the calendar control.
3. Click Go button, the system will load the View link. (Refer to Figure Number 32).
4. Click the View link. The Disposal Report for the selected period is displayed. (Refer to Figure 33)

Figure 32: Disposal Report screen with View link
Figure 33: Disposal Report

3. The report will display the details given below:
   - S. No. (Serial Number)
   - Case Type
   - Registration Number/Year
   - Date of Filing
   - Disposal Date
   - Disposal Type
   - Duration Y M D (Year Month Day)
   - Judgment
   - Judge Name

   *The mandatory field is marked with an asterix(*). Please fill the mandatory fields.*
6. DJPMC

Several reports for managing pendency have been made available in the eCourtis. This option provides the facility to generate various reports such as Court Wise Pendency Report, Stage Wise Pendency Report, Nature of Case wise Pendency Report, Party Wise Pendency Report are generated through the following options.

These reports are generated for the purpose of monitoring the pending cases based on various parameters.

6.1.1. Court Wise Pending Report

This report generates **Court wise, Case type wise** (Civi or Criminal) list of pending cases.
To access the Court Wise screen, follow the steps given below:

1. On the Navigation pane, click the DJPMC menu.
2. Then, click Pending Reports followed by Court Wise sub menu. (Refer Figure Number 34)
3. When you click Court Wise sub menu, the “Court Wise Pendency Report” screen is displayed.
4. You can view the Court Wise Pendency Report for Civil and Criminal cases. By default Civil is displayed as the selected option.
5. For Criminal cases, select the Criminal radio button. (Refer to Figure Number 35)
6. Select the court number from the Court Number select box.
7. Select the radio button for **Criminal** option, if you want to view the **Court Wise Pendency Report** for Criminal Cases.

8. Select the case type from the **Case Type** select box.

9. Click **Go** button. The system will display the **View link**. (Refer to Figure Number 36)

10. Click the **View link**. The **Court Wise Pendency Report** for the current date is displayed. (Refer to Figure Number 37)

11. The report will display the details given below:

   - S. No. (Serial Number)
   - Case Number
   - Date of Filing
   - Applying Party Name
6.1.2. Stage Wise

This report generates the list of pending cases based on the **Stage/Purpose**. Those cases which are on the same stage for a very long period are shown in this report.

For example, Cases pending for submission of WS, Cases awaiting commissioner report.

![Navigation for "Stage Wise Pending Report" screen](image)

Figure 38: Navigation for "Stage Wise Pending Report" screen

To access the **Stage Wise Pending Report** screen, follow the steps given below:

1. On the Navigation pane, click the **DJPMC** menu.
2. Then, click **Pending Reports** sub menu followed by **Stage Wise** sub menu. (Refer Figure Number 38)
3. When you click **Stage Wise** sub menu, the “**Stage Wise Pending Report**” screen is displayed.
4. You can view the **Stage Wise Pending Report** for Civil and Criminal cases. By default Civil is displayed as the selected option.

5. For Criminal cases, select the **Criminal** radio button. *(Refer to Figure Number 39)*

![Stage Wise Pending Report](image)

**Figure 39: Stage Wise Pending Report screen**

6. Select the **Court Number** from the **Court No. select box**.

7. By default Civil is displayed as the selected option, for Criminal cases, select the **Criminal** radio button.

8. Select **Purpose of Listing** from the **Purpose of listing select box**.

9. Click **Go** button. The system will load the **View link**. *(Refer to Figure Number 40)*

![Stage Wise Pending Report with View link](image)

**Figure 40: Stage Wise Pending Report screen with View link**

10. Click the **View link**. The **Stage Wise Pending Report** for the current date is displayed. *(Refer to Figure Number 41)*
11. The report will display the details given below:
   - S. No. (Serial Number)
   - Case Type
   - Case Number
   - Pending Since
   - Next Date
   - Pending Period

6.1.3. Nature of Case Pendency
This report generates the nature wise pendency report. This report is generated for a given period.
To access the Nature Wise Pendency of Cases screen, follow the steps given below:

1. On the Navigation pane, click the DJPMC menu.
2. Then, click Pending Reports sub menu followed by Nature of Case Pendency. (Refer Figure Number 42)
3. When you click Nature of Case Pendency sub menu, the “Nature Wise Pendency of Cases” screen is displayed. (Refer to Figure Number 43)
4. By default the current date is displayed in From Date and To Date fields. You can change the date from the calendar control.

5. Select the court number from the Court No. select box.
6. To choose date other than the Current Date, select the From Date and To Date using the calendar control.
7. Click Go button. The system will load the View link. (Refer to Figure Number 44)

![Figure 44: Nature Wise Pendency of Cases screen with View link](image1)

8. Click the View link, the system will display the Nature Wise Pendency of Cases report according to the selected period. (Refer to Figure Number 45)

![Figure 45: Nature Wise Pendency of Cases Report](image2)

9. The report will display the details given below:
   - S. No. (Serial Number)
   - Case Type
   - Nature
   - Filing
   - Disposal
10. The mandatory field is marked with an asterix (*). Please fill the mandatory fields.

6.1.4. Party Wise
This report generates party wise list of pending cases.

To access the Party Wise Pendency Report screen, follow the steps given below:
1. On the Navigation pane, click the DJPMC menu.
2. Then, click Pending Reports sub menu followed by Party Wise. (Refer Figure Number 46)
3. When you click on Party Wise sub menu, the “Party Wise Pendency Report” screen is displayed. (Refer to Figure Number 47)
4. You can view the Party Wise Pending Report for Civil and Criminal cases. By default Civil is displayed as the selected option.
5. For Criminal cases, select the Criminal radio button.
6. Select the court number from the Court No. select box.
7. Enter the party name in the Party Name select box.
8. By default the Civil option is selected. If you want to view the report for Criminal cases; select the radio button for Criminal.
9. Select the purpose of listing from the Purpose of Listing select box.
10. Select From Date and To Date from the calendar control.
11. Click Go button. The system will load the View link. (Refer to Figure Number 48)

12. Click the View link. The Party Wise Pendency Report is displayed. (Refer to Figure Number 49)

13. The mandatory field is marked with an asterix (*). Please fill the mandatory fields.
6.2 **Balance Sheet**

This option provides the facility to generate the **Balance Sheet (Current Pendency)** of the court. The list of cases pending as on date in a particular court is generated. The report is generated **Case Type wise**, **Case Nature wise**, and **Year wise**. Classification based on **Ready (R)**, **Unready (U)** and **Stayed** matters is also generated. At the end of the **Balance Sheet, Case Type wise, Year wise** summary is also generated.
To access the **Balance Sheet** screen, follow the steps given below:

1. On the **Navigation pane**, click the **DJPMC** menu.
2. Then, click **Balance Sheet** sub menu. *(Refer Figure Number 50).*
3. When you click **Balance Sheet** sub menu, the “**Balance Sheet**” screen is displayed. *(Refer to Figure Number 51).*
4. You can view the **Balance Sheet** for **Civil** and **Criminal** cases.
5. By default **Civil** is displayed as the selected option. For **Criminal** cases, select the **Criminal** radio button.
6. The system will load the cases according to the selection of **Civil** or **Criminal** cases.
7. Select the court number from the **Court No.** select box.

8. Click **Go** button. The system will load the **View link**. *(Refer to Figure Number 52)*.

9. Click the **View link**. The system will load the **Balance Sheet** of the current date. *(Refer to Figure Number 53)*

10. The **Balance Sheet Report** displays the total count of each **Case Type** pending in the particular **Court No.**

11. It also displays the classification based on **Ready (R)**, **Unready (U)** and **Stayed** matters.
12. The Balance Sheet also displays the Summary of the total cases. (Refer to Figure Number 54).
6.3 Data Health Card

To generate various reports, monitor pendency and to provide services to Advocates and Litigants, data should be entered properly. It is possible that the data of the cases may have been missed while entering or incorrectly entered. Data Health Card provides the facility to get the glimpse of case wise correctness of the data and also prompt for missing data. The Cases can be noted and the Data can be updated.

To access the **Data Health Card** screen, follow the steps given below:

1. On the Navigation pane, click the DJPMC menu.
2. Then, click **Data Health Card** sub menu. *(Refer Figure Number 55)*
3. When you click **Data Health Card** sub menu, the “Data Health Card” screen is displayed.
4. You can view the **Data Health Card** for Civil and Criminal cases. By default Civil is displayed as the selected option.
5. For Criminal cases, select the Criminal radio button.
6. Also, you can view the **Data Health Card** for **Inconsistent** and **All Records**. By default, All Records is displayed as the selected option. *(Refer to Figure Number 56)*

![Image of Data Health Card screen]

**Figure 56: Data Health Card screen**

**Procedure**

1. By default, **Civil** is displayed as the selected option. For **Criminal** cases, select the radio button for Criminal.

2. By default, **All Records** is displayed as the selected option. For **Inconsistent** option, select the Inconsistent radio button.

3. Click **Submit button**. The system will load the **View link**. *(Refer to Figure Number 57)*

![Image of Data Health Card screen with View link]

**Figure 57: Data Health Card screen with View link**

4. Click **View link**. The Data Health Card report is displayed. *(Refer to Figure Number 58)*

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5. The report will display the details given below:

- Sr. No. (Serial Number)
- Case No. (Case Number)
- Date of Registration
- No. of Parties
- Number of Parties With Single Word
- Address
- Advocate
- Advocate Code codes
- Act
- Section
- Nature
- No. Of Parties in local language
- Address in local language

In the above figure 208, see the Sr. No. 3, Case Civil Appeal/100008/2010, here the No. of Advocates are 2, but data of Advocate Codes is not updated for both the advocates, hence the Advocates 2 is displayed in “RED” colour.

This means that the data entered is inconsistent.
6. Each Case No. is displayed as a hyperlink. When you click this link the Case History of that particular case is displayed. Refer to Figure 5 for Case History.

7. Query Builder

Most often pendency or disposal of the cases is monitored based on various parameters. The parameters are not known in advance. However the end result is the requirement of count of the cases and list of the cases satisfying the query raised by management. Query Builder is a dynamic and powerful tool that satisfies most of the requirements of Judicial Management and answers many simple and complex queries instantly. The tool can be used for various purposes and is easy to use. Following examples will help understand how query builder answers the commonly raised queries.

Query no. 1: How many Criminal Cases are pending for Judgment?

Procedure

1. Select the type radio button ‘Criminal’
2. Select the status radio button ‘Pending’
3. Select the Purpose of Listing ‘Judgment’
4. Give the report title as ‘List of Criminal Cases Pending for Judgment’

![Figure 59: Query No.1 Selection](image)
Similarly we can find cases pending for charge, written statement, or any other stage either for Civil, Criminal or both.
Query no. 2: How many 6 Years old Cases are pending for Judgment?

Procedure

1. Select the status radio button ‘Pending’
2. Select the Purpose of Listing 'Judgment'
3. Select the Date of Filing ‘less than’ from date ‘01-08-2011’
4. Give the report title as 'List of 6 year old Pending Cases, for Judgment'

Figure 61: Query no. 2 Selection

Figure 62: Result of Query no.2
Query no.3: How many 5 Year Old pending Cases are arising from a Particular Police Station?

Procedure

1. Select the status radio button 'Pending'
2. Select the Police Station 'City Chowk'
3. Select the Date of Filing ‘less than’ from date ‘01-08-2012’
4. Give the report title as 'List of 5 year old Pending Cases, from City Chowk Police station'

Figure 63: Query no.3 Selection
Query no. 4: How many Appeals are pending from some a particular Subordinate Court?

Procedure

1. Select the status radio button 'Pending'
2. Select the Subordinate Court '2nd Jt. Civil Judge J.D. J.M.F.C. Vaijapur'
3. Give the report title as 'List of Pending Appeals, from '2nd Jt. Civil Judge J.D. J.M.F.C. Vaijapur' Subordinate Court'
Query no.5: How many Criminal Appeals are pending against Judgment of a particular subordinate court?

Procedure

1. Select the type radio button 'Criminal'
2. Select the Case type 'Cri. Appeal'
3. Select the Status radio button 'Pending'
4. Select the Nature 'Against Judgment of J.M.F.C.'
5. Give the report title as 'List'.
Query no.6: How many Civil Appeals are pending which are filed by Senior Citizen Women?

Procedure

1. Select the type radio button 'Civil'
2. Select the Case type 'R.C.A.'
3. Select 'Party Details'
4. Select 'Petitioner'
5. Select the Age 'Greater than ' enter 60
6. Give the report title as 'List'.
Query no. 7: How many Civil Appeals filed by Women are pending who are Senior Citizens or have now turned Senior Citizens (at the time of filing may not be senior citizen).

Procedure

1. Select the type radio button 'Civil'
2. Select the Case type ‘R.C.A.’
3. Select ‘Party Details’
4. Select ‘Petitioner’
5. Select the Gender 'Female'
6. **Select the Age** 'Greater than ' enter 60

7. Check **Current Age**

8. **Give the report title as 'List'*.

---

**Figure 71:** Result of Query no.7

**Figure 72:** Result of Query no.7

---

**Query no. 8:** How many 7 year old Cases are pending which are filed against women?

**Procedure**

1. **Select the type radio button** 'Both'

2. **Select the status** 'Pending'

3. **Select** 'Party Details'

4. **Select** 'Respondent'

5. **Select the Gender** 'Female'

6. **Select the Date of filing** 'Less than ' enter Date '01-08-2010'
7. Give the report title as 'List'.

---

**Figure 73: Query no.8 selection**

**Figure 74: Result of Query no.8**

**Query no. 9: How many 4 Year Old Criminal Cases Registered Under Indian Penal Code, Section 302 are Pending?**

**Procedure**

1. **Select the type radio button** 'Criminal'
2. **Select the status** 'Pending'
3. **Select Act** 'Indian Penal Code'
4. **Select Section** '302'
5. **Select Date of Filing** 'Less than' enter date '01-08-2013'
6. Give the report title as 'List'.

![Figure 75: Query no.9 selection](image1)

![Figure 76: Result of Query no.9](image2)

**Query no. 10: How many Criminal Cases Registered Under Indian Penal Code, Section 302, Where, accused is women are pending?**

**Procedure**

1. **Select the type radio button 'Criminal'**
2. **Select the status 'Pending'**
3. **Select Act 'Indian Penal Code'**
4. **Select ‘Party Details’**
5. **Select ‘Respondent’**
6. **Select Gender** ‘Female’

7. **Give the report title as 'List'**.

---

**Figure 77: Query no.10 selection**

---

**Figure 78: Result of Query no.10**

Query no. 11: How many **Sessions Cases** are disposed in last 1 year (2016), where **Nature of Disposal** is ‘Aquitted’?

**Procedure**

1. **Select the type radio button** 'Criminal'

2. **Select the Case type** ‘Sessions Case’

3. **Select Status** 'Disposed'

4. **Select Disposal Type** ‘Aquitted’
5. Select Date of Decision ‘Between’ enter From Date ‘01-08-2016’ enter To Date ‘30-07-2017’

6. Give the report title as 'List'.

Figure 79: Query no.11 selection

Figure 80: Result of Query no.11

Query no. 12: How many Civil Cases filed by Senior Women Citizen were Disposed in the year 2016?

Procedure

1. Select the type radio button 'Civil'

2. Select Status 'Disposed'

3. Select Party Details
4. Select 'Petitioner'

5. Select Gender 'Female', select Age 'greater than' enter '60'

6. Select Date of Decision 'Between' enter From Date '01-01-2016' enter To Date '31-12-2016'

7. Give the report title as 'List'.

Figure 81: Query no.12 selection

Figure 82: Result of Query no.12

Query no. 13: How many Criminal Cases were disposed by District & Sessions Judge No. 5, in the year 2016.

Procedure

1. Select the type radio button 'Criminal'
2. **Select Status** 'Disposed'

3. **Select Court Name** ‘District and Sessions Judge No. 5’

4. **Select Party Details**

5. **Select** ‘Petitioner’

6. **Select Date of Decision** ‘Between’ enter **From Date** ‘01-01-2016’ enter **To Date** ‘31-12-2016’

7. Give the report title as ‘List’.

---

**Figure 83**: Query no.13 selection

**Figure 84**: Result of Query no.13

**Query no. 14**: How many Cases, filed by Women, and disposed by District & Sessions Judge No. 5, in the year 2016.

**Procedure**
1. Select the type radio button 'Criminal'
2. Select Status 'Disposed'
3. Select Court Name ‘District and Sessions Judge No.5’
4. Select Party Details
5. Select ‘Petitioner, Select Gender ‘Female’
6. Select Date of Decision ‘Between’ enter From Date ‘01-01-2016’ enter To Date ‘31-12-2016’
7. Give the report title as 'List'.

Figure 85: Query no.14 selection

Figure 86: Result of Query no.14

Query no. 15: How many cases which are more than 10 Years old, and are disposed in the year 2016?
Procedure

1. **Select the type radio button 'Both'**
2. **Select Status 'Disposed'**
3. **Select Date of Filing ‘Less than’ From Date ‘31-12-2006’**
4. **Select Party Details**
5. **Select Date of Decision ‘Between’ enter From Date ‘01-01-2016’ enter To Date ‘31-12-2016’**
6. Give the report title as 'List'.

---

**Figure 87 : Query no.15 selection**

**Figure 88 : Result of Query no.15**
8. Calendar

The calendar displays the total number of listed Civil and Criminal cases for each working day on the calendar.

Procedure

1. Click the Calendar shortcut menu.
2. The system will display the Calendar with the total number of Civil and Criminal cases listed for each day.

![Calendar Image]

Figure 89: Calendar
3. The current date (today’s date) is displayed in yellow colour and the holidays are displayed in red colour.
4. By default, the system will display the calendar for the current month. You can view the calendar for all months.
5. Click \( \rightarrow \) arrow button to view the calendar for the next month.
6. Click \( \leftarrow \) arrow button to view the calendar for the previous month.
7. Click \( \text{today} \) button to view the calendar for the current month.
9. eCourts Mobile App: - Introduction

The eCourts Services Mobile application, which is available in both Android and iOS versions provides facility in the form of My Cases to create the portfolio of the Cases and track the cases in live mode. Judicial Management can make use of this Mobile App to track the pendency. For example Judge can save top 200 pending cases in the Mobile App and can track and focus on the Cases. The App prompts the Judge that out of 200 saved cases, 4 are listed today in the morning itself. The reminder will assist the Judge to focus in these 4 Cases when all the matters are heard in the court.

9.1 Todays Cases

9.2 Colour Identification
The Mobile App Can be downloaded from google play store from the for Android Mobiles from following URL.


And for iOS from following URL

https://appsto.re/in/yv-jlb.i

The detailed help on how to use the Mobile App is also available on following URL.

http://services.ecourts.gov.in/App/apphelp.html

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